

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 25/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreements dated 17.3.2010 and 21.3.2013 executed between GMR Warora Energy Limited and the Distribution Companies in the State of Maharashtra and Dadra and Nagar Haveli pursuant to liberty granted in order dated 16.5.2019 in Petition No. 284/MP/2018.

Date of Hearing : 25.8.2020

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

Petitioner : GMR Warora Energy Limited (GWEL)

Respondents : Maharashtra State Electricity Distribution Company Limited (MSEDCL) and Anr.

Parties present : Shri Vishrov Mukerjee, Advocate, GWEL  
Shri Yashaswi Kant, Advocate, GWEL  
Shri Anand Ganesan, Advocate, DNH  
Ms. Swapna Seshadri, Advocate, DNH  
Shri Ashwin Ramanathan, Advocate, DNH  
Shri Anup Jain, Advocate, MSEDCL

**Record of Proceedings**

The matter was heard through video conferencing.

2. At the outset, learned counsels for the Respondents, Maharashtra State Electricity Distribution Company Limited and Dadra and Nagar Haveli sought liberty to file their reply.
3. Learned counsel for the Petitioner objected to the adjournment sought by the Respondents and submitted that despite the Commission's direction dated 18.3.2020, the Respondents have failed to file their replies.
4. Considering the requests of the learned counsels for the Respondents, the Commission allowed the Respondents to file their reply by 5.9.2020 with copy to the Petitioner, who may file its rejoinder, if any, by 16.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.



5. The Petition shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Deputy Chief (Law)**

